

ORDER DATED 8<sup>th</sup> OCTOBER, 2010

Binod Nayak ..... Applicant

Vrs.

Union of India & Others ..... Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER(A)

Heard Sri. N.R. Routray, Ld. Counsel appearing for the applicant and Sri S. Behera, Ld. Counsel on behalf of Sri S.B. Jena, Ld. Addl. Standing Counsel for the Respondents appearing on notice to whom a copy of this O.A. has already been supplied and perused the materials placed on record.

2. This Original Application has been filed by the applicant under Section 19 of the Administrative Tribunal's Act, 1985, with following prayer:-

“(a) To direct the Respondent No.2 to rectify/correct the date of birth as 31.10.1954 instead of 03.10.1953 in the Identity Card under Annexure-A/5;

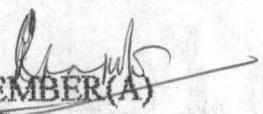
And pass any other order/orders as the Hon'ble Tribunal deemed fit and proper in the interest of justice;”

3. Since it is the positive case of the applicant that his representations vide Annexures-A/6 and A/7 are still pending undisposed of with the Respondent No.2 I dispose of this case by remitting the matter to Respondent No.2 who should consider the grievances of the Applicant (as raised in his representations vide Annexures-A/6 and A/7 and in this O.A) and do the needful/pass a reasoned order, within 60(sixty) days from the date of receipt of copy of this order, under intimation to the Applicant.

4. With the above observation and direction without going into the merit of the case this Original Application is disposed of at the stage of admission itself.

5. Send copy of this order to the Respondent No.2 (together with the copy of this O.A) by Registered Post at the cost of the Applicant. Mr. N.R. Routray, Ld. Counsel appearing for the Applicant undertakes to deposit the required postages in course of the day.

6. Copy of this order be also sent to the Ld. Counsel appearing for the parties.

  
MEMBER(A)